

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2248

ANSWERED ON:23.11.2010

CORRUPTION IN TIHAR JAIL

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Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether instances of corruption / irregularities/ mismanagement in the affairs of Tihar Jail have been reported in the National Capital Territory of Delhi;

(b) if so, the details of such cases reported during each of the last three years and the current year; and

(c) the corrective steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The details of cases of corruption and illegal activities reported during last three years and the current year are as follows:

Year No. of cases

2007 06

2008 07

2009 08

2010 05

(c) The steps taken by the Authorities to check such activities, inter alia, include the following:

(i) Instructions have been issued pointing out the provisions of Delhi Prisons Act, 2000, Delhi Jail Manual, Prevention of Corruption Act, 1988 and CCS Conduct Rules, 1964.

(ii) All Superintendents of Jails have been directed to monitor conduct of their subordinate staff and DIG & DG(Prisons) monitor the conduct of Superintendents.

(iii) The staff is frequently rotated at all levels in different jails so that they do not develop vested interests with longer stay in any prison.

(iv) Each jail has a designated Visiting Judge who visits the jail once in two months.

(v) Each jail is also visited by designated District Magistrate/Additional District Magistrate and they submit their independent reports to the Government.

(vi) Complaint Boxes from Director General(Prisons), Jail Superintendent and Jail Visiting Judge have been fixed in all the wards of the Jail which are opened by the concerned official only.

(vii) Telephone numbers of the higher officials have been displayed at various places inside and outside the prison to redress the complaints.

(viii) In accordance with the Order of the High Court of Delhi, telephone facility is provided to inmates to bring the transparency in prison systems and prisoner can inform about his grievances to his relatives immediately.

(ix) 258 CCTV cameras have been installed in various locations to monitor the activities of the prisoners and staff.

(x) CRPF guards are deployed for regular search of Prison staff. Besides this, TSP Staff and TSP Guards are deployed for regular search of inmates, CRPF guards and other visiting personnel.

(xi) The Touch Screen Kiosk has been installed inside the prison to inform various details of convict regarding his case so that the convict need not interact with prison staff.